

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

RP(FC).NO.513 OF 2017

AGAINST ORDER/JUDGMENT DATED 18.01.2017 IN M.C.NO.126/2013 OF  
FAMILY COURT, TIRUR

REVISION PETITIONER/RESPONDENT:

T.A.RASIK,  
AGED 34 YEARS, S/O. KOYATTI,  
THEKKEKATH HOUSE, BEACH HOUSE,  
CHALIYAM, BEYPORE,  
KOZHIKODE DISTRICT, PIN: 673 301.

BY ADVS. SMT.M.B.SHYNI,  
SRI. DEEPAK RAJ  
SMT.ROOPA.C.P

RESPONDENT/PETITIONER

MASIDHA,  
D/O.ALIKKUTTY,  
KOYAKKANTAKATH HOUSE,  
TANUR PO, TIRUR TALUK,  
MALAPPURAM DISTRICT, PIN: 676 302

SRI. K.P.SUDHEER

THIS RP(FC) HAVING COME UP ON 12.05.2020, THE COURT ON  
THE SAME DAY PASSED THE FOLLOWING:

ASHOK MENON, J.

-----  
RP(FC) No.513 of 2017  
-----

Dated this the 12<sup>th</sup> day of May, 2020

O R D E R

The prayer in the petition is to the effect that the petitioner has been under jail since 11.03.2019 and that he was directed to undergo imprisonment for the default in payment of the maintenance under Section 125 of Cr.P.C. Any how, for the default under Section 125, Cr.P.C. he can only be sent to civil prison for a period of one month for each default of maintenance of one month. Since he has been in jail since 11.03.2019 and more than a year has already been elapsed, I am sure that he would already have been released. The jail authorities are directed to release the petitioner, if not already released. The R.P. is disposed of.

ASHOK MENON  
JUDGE

dkr